

(c) The duties attached to the post of Hindi Officer (which has since been redesignated as Second Secretary (Hindi & Culture)) are as follows:—

- (1) Teaching of Hindi and action related to it e.g. conducting of classes for examination, preparation of curricula, selection of material for study, organising competitions/debates, selection of candidates for scholarships etc.
- (2) Propagation of Hindi through Publication, talks, seminars etc.
- (3) Propagation of India's cultural heritage through news bulletins, India News in Hindi and through talks in Educational Institutions, Associations and religious bodies;
- (4) Representing High Commission at various functions and delivering speeches.
- (5) Liaison with the local communication media.
- (6) Implementation of the provisions of Official Language Acts and Rules framed thereunder.
- (7) Organisation of Hindi workshops & children's Hindi classes.
- (8) Translation of treaties, agreements contracts and other official documents.

#### **Indian Labourers sent back by Foreign Countries**

1291. SHRI TEJ NARAYAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of Indian labourers sent back by foreign countries during the last three years, country-wise and year-wise;

(b) whether any protest has been lodged with those countries in the matter and

(c) whether our embassies have taken up the matter with those countries in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV-SINH SOLANKI): (a) to (c) The information is being collected and will be laid on the table of the House.

[English]

#### **Migration of Hindu Families from Kashmir Valley**

1292. SHRI LAL K. ADVANI:

SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Kashmiri Hindu families living in the Kashmir Valley, at the beginning of the year, 1989;

(b) the number of families that have migrated to Delhi, Jammu and other parts of the country during the year 1989, 1990 and January-July, 1991;

(c) the number of such families now living in the Kashmir Valley; and

(d) the prospects of the migrant families returning to their permanent homes in the Valley and the Government's action-plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) The last census was held in 1981 in Jammu & Kashmir and according to that the population of Hindus in the State excluding Ladakh and Jammu regions was 1,21,898.

Registration of Kashmiri migrants at places outside the Valley in Jammu and Delhi was started in the year 1990 only. Over 69,000 migrant families had been registered in Jammu and Delhi during the year 1990 and till June, 1991, more than 72,000

families stood registered. Although there are no reports of the migrant families permanently returning to the Valley, some families have moved to other states.

The Government of Jammu and Kashmir has been asked to formulate a plan for return of the migrants to the Valley in stages.

**Upgradation of Regional Passport Office in Trivandrum**

1293. SHRI V. S. VIJAYA-RAGHAVAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any proposal to upgrade the Regional Passport Office in Trivandrum; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV-SINH SOLANKI): (a) and (b) A proposal has been received to upgrade Passport Liaison Office, Trivandrum to a passport office to cater needs of passport applicants from Pathanamthitta, Quilon and Trivandrum districts of Kerala.

[*Translation*]

**Overstay of Pak Nationals**

1294. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Pakistani nationals who are staying in India illegally even after the expiry of their visa as on date;

(b) the number of such Pakistani nationals arrested in connection with communal riots during 1990 and 1991 in the country; and

(c) the action being taken by the Government for identifying these illegal nationals and repatriating them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) According to the information available, the number of Pakistani nationals staying in India illegally after the expiry of their visas was 9,768 as on 31st March, 1991.

(b) No such reports have been received.

(c) Elaborate procedures governing the entry into, stay in and exit from India in respect of Pakistani nationals have been prescribed. As and when any Pakistani national overstays and is detected staying in India illegally, action under the Foreigners Act is taken by the State Governments/Union Territory Administrations to either prosecute or deport him. Such powers are vested in the State Governments etc.

[*English*]

**Cauvery Water Dispute**

1295. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRA SHEKARA MURTHY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether any decision has been taken by the Cauvery Water Disputes Tribunal recently;

(b) if so, the details thereof;

(c) whether the Union Government propose to review the decision of the Tribunal in view of severe resentment expressed by the Government of Karnataka; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (d) A statement is enclosed.